GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:2030 ANSWERED ON:08.03.2013 E GOVERNANCE IN DRT Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai;Yaskhi Shri Madhu Goud

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to implement e-governance in the Debt Recovery Tribunals and Debt Recovery Appellate Tribunals:
- (b) if so, the details thereof;
- (c) the manner in which the services of these Tribunals are likely to be improved after the introduction of e-Governance;
- (d) whether any agency has been identified for implementation of the said project;
- (e) if so, the details thereof; and
- (f) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a to f) Yes, Madam, In order to enhance the efficiency of Debts Recovery Tribunals (DRTs) and Debts Recovery Appellate Tribunals (DRATs) and to provide a platform for seamless operations to Banks, Financial Institutions and general public to expedite recovery of public money, there is a proposal for introduction of e-governance in DRTs. The key objectives envisaged for the e-DRT engagement are as follows:
- (i) To implement information technology to automate the processes/procedures in DRTs/DRATs.
- (ii) To empower DRT officials by providing technology enablers to help them deliver best possible services efficiently and to provide hassle free administrative services.
- (iii) To facilitate applicants and defendants to get hassle free access to the information.
- (iv) To have access to timely and accurate Reports.
- (v) To efficiently manage case records.
- (vi) To enable banks and financial institutions to easily track their case related information.
- (vii) To support Recovery Officers with state of the art tools and technology to speedily enforce the orders.

No final decision has been taken relating to the agency for implementation of the project.